

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:207

ANSWERED ON:23.07.2001

DISCHARGE OF SEWAGE INTO YAMUNA

MADHAVRAO SCINDIA;RENUKA CHOWDHURY;SUSHIL KUMAR SAMBHAJIRAO SHINDE

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether about 2,500 MLD of sewage is flowing daily into the river Yamuna in Delhi, of which only 1,270 MLD is being treated presently and the rest of the sewage is pouring into the river, despite the Supreme Court orders to ensure treatment of the entire drain-water and industrial effluents before the same flows into the river;

(b) if so, the reasons for non-compliance of the Apex Court directions; and

(c) the steps taken/proposed to be taken to remedy the situation?

**Answer**

MINISTER OF ENVIRONMENT & FORESTS (SHRI T.R.BAALU)

(a) to (c) Sewage generation at present in Delhi is about 2770 mld and a capacity to treat 1827 mld has been created. However, due to the problem of silting of trunk sewerage system and non availability of adequate quantity of sewage in some of the sewage treatment plants, only about 1590 mld of the created capacity of 1827 mld is presently utilised. The remaining 1180 mld of sewage out of the total sewage of 2770 mld is discharged into the Yamuna untreated. Government, through the Ministry of Urban Development, in its affidavit dated 08.11.2000 filed in the Supreme Court, submitted an Integrated Action Plan for cleaning of river Yamuna which is to be implemented by the Government of National Capital Territory of Delhi. The Integrated Action Plan consists of the following major activities:

(i) Increase in sewage treatment capacity

(ii) Sewering of regularised unauthorized colonies

(iii) Refurbishing of the trunk sewerage system

(iv) Removal/relocation of jhuggies from the Yamuna river banks and the drains

(v) Construction of 15 common effluent treatment plants.

The Supreme Court in its order dated 10.04.2001 has directed the Government of National Capital Territory of Delhi to indicate the steps to be taken in order to ensure attaining of the required water quality in the river Yamuna by 31.3.2003. In compliance to the above directions of the Court, the Government of National Capital Territory of Delhi has submitted the following schedule:

(i) The Delhi Jal Board is to create a treatment capacity of 2326 mld by the year 2002. It has projected total treatment capacity requirement of 3298 mld in 2006 and 3661 mld in 2011. Accordingly, it plans to create these capacities by 2005 & 2010 respectively.

(ii) Desilting, rehabilitation of trunk sewers and laying of sewer lines in unauthorised/ regularised colonies, resettlement colonies, urban villages subject to technical feasibility, replacement of undersized sewers are planned to be completed by 2005.

(iii) The number of jhuggies on the river banks and drains has been revised by the Slum and Jhuggie Jhopri Wing of the Municipal Corporation of Delhi from 62000 to approximately 75000. The removal/relocation of these jhuggies will be dependent on the availability of land and resources.

(iv) All the proposed 15 common effluent treatment plants presently under construction will be completed by December, 2002.

(v) The Delhi Jal Board has also prepared an action plan for connecting storm water drainage into sewerage system to prevent flow of untreated waste water into river Yamuna.